

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT NO. II  
KOLKATA**

**Company Petition (IB) No. 226/KB/2023**

***An Application under Section 9 of the Insolvency and  
Bankruptcy Code, 2016 read with Rule 6 of the Insolvency  
and Bankruptcy (Application to Adjudicating Authority)  
Rules, 2016.***

**IN THE MATTER OF:**

**Shivani Enterprises**

**...Operational Creditor/Applicant.**

***Versus***

**Kejriwal Mining Private Limited**

**...Corporate Debtor/Respondent.**

**CORAM:**

**SMT. BIDISHA BANERJEE, HON'BLE MEMBER (JUDICIAL)  
SHRI. D. ARVIND, HON'BLE MEMBER (TECHNICAL)**

**Appearance:**

**For the Applicant:            Mr. Amir Bavani, Adv.**

**For the Respondent:        Mr. Shaunak Mitra, Adv.  
   Mr. Sauradip Banerjee, Adv.  
   Ms. Rishika Goyal, Adv.**

**CLARIFICATION**

1. The Court congregated through a hybrid mode.
2. This application has been preferred by **Shivani Enterprises** (Operational Creditor/Applicant) under Section 9 of the Insolvency and Bankruptcy Code, 2016 against **Kejriwal Mining Private Limited** (Corporate Debtor /Respondent) for

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the initiation of Corporate Insolvency Resolution Process in respect of the Corporate Debtor herein.

- 3.** The matter was heard and reserved for order on the last occasion, i.e., **22.03.2024**. We have noted that the Learned Counsel Mr. Shaunak Mitra appearing on behalf of Corporate Debtor would submit that they are ready to tender the entire principal amount as indicated in this application without prejudice to its rights and contentions.
- 4.** At this juncture, we direct the parties to obtain the status whether the payment against the principal amount has been tendered.
- 5.** List the matter on **24/04/2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**

**Signed on 16<sup>th</sup> April, 2024.**

Bose, R.K./ Tiwari, V.